

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.232/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioner stands discharged from performance under, Consultancy Agreement dated 01.03.2017, Transmission Service Agreement dated 29.1.2018, LTA Agreement dated 29.1.2018 and Bipartite Connection Agreement dated 11.1.2019 executed between ReNew Power Pvt. Ltd. and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 2.1.2018 executed with Solar Energy Corporation of India Ltd and consequential relief thereto.

Date of Hearing : **19.1.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri P. K. Singh, Member

Petitioner : ReNew Power Pvt. Ltd. (RPPL).

Respondents : Central Transmission Utility of India Limited (CTUIL)

Parties Present : Shri Girik Bhalla, Advocate, RPPL

Shri Swapnil Verma, CTUIL
Shri Ranjit Singh Rajput, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking to set aside the bills pertaining to the transmission charges raised by CTUIL and declaration that the Petitioner stands discharged from the performance under the Consultancy Agreement dated 1.3.2017, the Transmission Service Agreement dated 29.1.2018, LTA Agreement dated 29.1.2018, and the Bipartite Connection Agreement dated 11.1.2019 executed between the ReNew Power Pvt. Ltd. and the Central Transmission Utility of India Limited on account of the Force Majeure events and impossibility of performance under the Power Purchase Agreement dated 2.1.2018 executed with Solar Energy Corporation of India Limited

3. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit. Issue notice to the Respondents.



(b) The Petitioner to serve a copy of the Petition on the Respondents immediately and Respondents to file their replies to the Petition, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder within four weeks thereafter.

(c) The petitioner to submit on an affidavit within three weeks the details of the relinquished quantum of LTA, if any, which is covered under the present Petition.

(d) Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.

4. The Petition shall be listed for hearing on **26.4.2024**.

By order of the Commission
Sd/
(T.D. Pant)
Joint Chief (Law)